

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00256/2018**

**Dated Thursday the 22<sup>nd</sup> day of February Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

R.Kannika,  
D/o Raghupathy,  
aged 25 years,  
residing at  
No. 7, 4<sup>th</sup> Cross Street,  
Srinivas Nagar,  
Ariyankuppam,a  
Puducherry 605007. ....Applicant

By Advocate M/s. M. Gnanasekar

Vs

- 1.Union of India,  
rep by the Government  
of Puducherry through,  
The Secretary to Government  
for Arts and Culture,  
Chief Secretariat,  
Puducherry.
- 2.The Director-cum-  
Under Secretary to Government,  
Department of Art  
and Culture,  
Government of Puducherry,  
Puducherry. ....Respondents

By Advocate Mr. R. Syed Mustafa

## ORAL ORDER

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. direct the respondents to consider the applicant's application dated 19.09.2017 and permit the applicant to apply for the post of Library and Information Assistant, pursuant to the notification dated 28.12.2015 by extending time limit prescribed in the notification no. 3709/DAC/Estt/Eg/2015 dated 28.12.2015 and consider the case of the applicant for recruitment to the post of Library and Information Assistant and

ii. Pass such further orders as are necessary to meet the ends of justice.”

2. It is submitted that the applicant made a representation on 19.09.2017 for inclusion of her name in the examination to be conducted for recruitment to the post of Librarian which is pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of the representation within a time limit to be stipulated by this Tribunal.

3. Mr. R. Syed Mustafa takes notice for the respondents and submits that if time is granted a detailed reply would be filed.

4. Be that as it may, keeping in view the limited relief sought by the learned counsel for the applicant and without going into the substantive merits of the case, I deem it appropriate to direct the

respondents to consider Annexure A9 representation of the applicant dt. 19.09.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)**  
**Member(A)**  
**22.02.2018**

SKSI